

**COURT-I**

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY  
(Appellate Jurisdiction)**

**IA NOS. 864 & 862 OF 2017 IN  
DFR NO. 1103 OF 2017**

**Dated: 7<sup>th</sup> December, 2017**

**Present: Hon'ble Mr. I. J. Kapoor, Technical Member  
Hon'ble Mr. Justice N. K. Patil, Judicial Member**

**In the matter of:**

**Maharashtra Veej Grahak Sangatana ..... Appellant(s)**

**Vs.**

**Maharashtra Electricity Regulatory Commission & Ors. .... Respondent(s)**

Counsel for the Appellant(s) : Proxy counsel for Mr. Soumik Ghosal

Counsel for the Respondent(s) : Mr. Buddy A. Ranganadhan for R-1

**ORDER**

**IA NO. 864 OF 2017**

*(Appln. for condonation of delay in re-filing)*

There is 172 days' delay in re-filing this appeal. In this application, the Applicant/Appellant has prayed that delay in re-filing may be condoned.

We have heard learned counsel for the Appellant and perused the explanation offered for the delay in re-filing the appeal. We find the explanation to be acceptable. Sufficient cause has been made out. Hence, delay in re-filing the appeal is condoned. Application is disposed of.

**IA NO. 862 OF 2017**

*(Appln. for condonation of delay in filing)*

Issue notice to the Respondents returnable on 22.01.2018. Mr. Buddy A. Ranganadhan takes notice on behalf of Respondent No.1. Dasti, in addition, is permitted.

List the matter on **22.01.2018.**

**(Justice N. K. Patil)  
Judicial Member**

**(I.J. Kapoor)  
Technical Member**